

**GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA**

**UNSTARRED QUESTION NO. 2927**

**TO BE ANSWERED ON WEDNESDAY, THE 02<sup>ND</sup> AUGUST, 2017.**

**All India Judicial Service**

**2927. SHRI A. ANWHAR RAAJHAA:  
DR. UDIT RAJ:  
SHRIMATI RANJANBEN BHATT:  
SHRI VIRENDER KASHYAP:**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government has proposal for creation of an All India Judicial Service (AIJS) with reservation for SCs/ STs, OBCs and women;**
- (b) if so, the details and the status thereof;**
- (c) whether the Government has recently sought an opinion of the Auditor General of India for the same; and**
- (d) the rationale behind creation of such service?**

**ANSWER**

**MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND  
INFORMATION TECHNOLOGY  
(SHRI P. P. CHAUDHARY)**

(a) to (d): A comprehensive proposal was formulated for the constitution of an All India Judicial Service (AIJS) and the same was approved by the Committee of Secretaries in November, 2012. The proposal was included as an agenda item in the Conference of Chief Ministers and Chief Justices of the High Courts held in April, 2013 and it was decided that issue needs further deliberation and consideration. The views on the proposal of AIJS have been sought from the State Governments, High Courts and others, including Attorney General of India.

All India Judicial Service besides attracting some of the best talent in the country may also facilitate inclusion in judiciary of competent persons belonging to underprivileged, marginalised communities and women and also bring the State officers from other parts of the country having different cultural background and speaking other language from that of the State of allotment. By this, greater national integration will be promoted, standards of

governance will be established and knowledge of judicial administration from other parts of the country will be shared. However, keeping in view the divergence of opinion among the stakeholders on constitution of All India Judicial Service, the Government has undertaken the consultative process to arrive at a common ground.

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